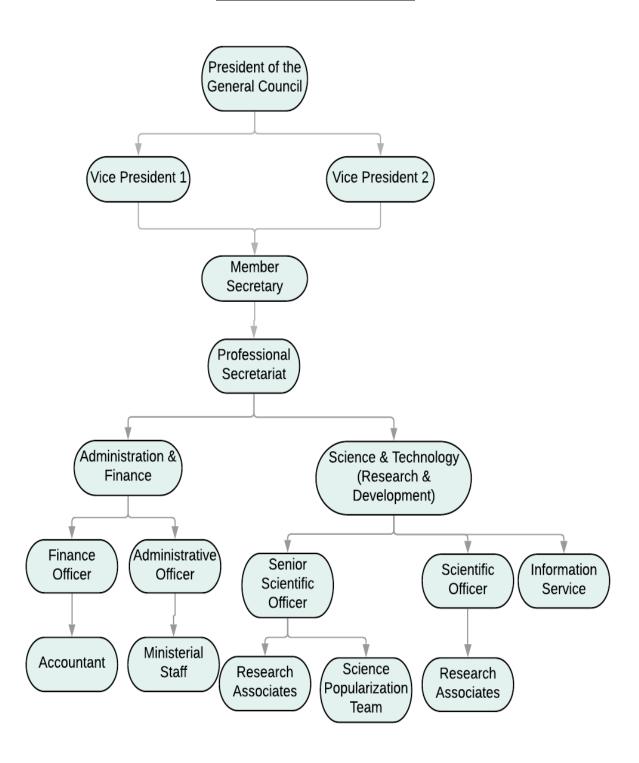
# TAMILNADU STATE COUNCIL FOR SCIENCE & TECHNOLOGY

(Established vide G.O.M.S. No. 382 Education, Science & Technology Department, Dated: 31.03.1984 (Ruthorothkari, Panguni, Thiruvallur Andu 2015)

ORGANIZATIONAL CHART





Technical Education – Tamilnadu State Council for Science and Technology – Memorandum of Association and Rules and Regulations of the Society – Approved – Tamilnadu State Council for Science and Technology and Executive Committee – Constitution – Ordered

#### EDUCATION, SCIENCE & TECHNOLOGY (TESI) DEPARTMENT

G.O.M.S.No.382 Dated: 31.3.84

Ruthorothkari, Panguni Thiruvallur Andu 2015

READ:

- D.Malcolm S.Adiseshiah, Chairman, Madras Institute of Development Studies, Madras Lr.No.TNSTF/954/81 dated 17.7.81.
- 2. Dr.Y.Nayudamma, Vice Chancellor, Jawaharlal Nehru University, Delhi Letter dated 1.1.81 & 9.2.83
- 3. From the State Planning Commission, Madras-5 letter No.A3/1602/SPC/81 dated 25.1.82 A3/533/SPC/81 dated 23/3/82 and 4714/SPC/ 3 Group III 82-5 dated 31.1.1983.
- 4. From Honourable Shivaraj V.Patil, Minister of State, Science and Technology, Atomic Energy, Space, Electronics & Ocean Development, New Delhi Letter D.O.No.DST/State-S&T/Mos-83 dated 26.12.1983.

#### Order:

The High Power Committee headed by Dr.Malcolm S.Adisheshiah to establish an Autonomous Science and Technology Foundation in Tamilnadu, made certain recommendations. The State Planning Commission, who studied the recommendations of the High Power Committee and the suggestions of Dr.Y.Nayudamma, recommended to Government the establishment of a State Level Council for Science and Technology with the objective (a) to maintain liaison between Government of India and the State (b) to initiate, direct and coordinate research activities of Government Departments, Universities and other Professional bodies, with a view to aid Development of Scientific Research in the State. The Planning Commission among other things, recommended the formation of a State Council for Science and Technology and submitted detailed project report along with the draft Memorandum of Association for the State Science & Technology Council.

- 2. Government have examined the proposals and recommendations of the State Planning Commission and approve their suggestion to establish a State Council for Science and Technology, as an autonomous body in Tamilnadu, with immediate effect, to be the apex body to look after research and development in different scientific disciplines.
- 3. The Government also approve the draft Memorandum of Association and Rules and Regulations of the Tamilnadu State Council for Science and Technology, submitted by the Planning Commission. The approved Memorandum of Association and the Rules and Regulations of the Society are given in the Annexure I to this order.
- 4. As per Rule 6 of the Rules and Regulations of the Society approved in Supra, the Government constitute a Science and Technology Council, with the Chief Minister of Tamilnadu or a person nominated by him as its President. The Composition of the first State Council for Science and Technology is given in Annexure II.
- 5. Under Rule 9 of the Rules and Regulations, the Government also direct that the first Executive Committee of the Science and Technology Council be constituted as detailed below:

1. President of the State Council Chairman 2. Commissioner & Secretary Member Planning & Development Department, Madras – 600009 3. Commissioner & Secretary Member Education Department Madras - 600009 4. Commissioner & Secretary Member Finance Department, Madras -600009 Dr.V.C.Kulandaiswamy 5. Member Vice Chancellor, Anna University Madras – 600 035

6. Dr. Y. Nayudamma - Member Distinguished Scientist

Central Leather Research Institute Madras – 600 020

7. Dr.B.Ramamurthy - Member No.27, 2<sup>nd</sup> Main Road, CIT Colony Madras – 600 004.

8. Professor.A.Gnanam - Member Madurai Kamaraj University Madurai

9. Representative - Member
Department of Science & Technology
Govt. of India, New Delhi

10. Secretary of the Tamilnadu - Member Secretary State Council for Science and Technology Madras - 25

- 6. All members of the Tamilnadu State Council for Science and Technology and the Executive Committee other than ex-officio members shall hold office for a period of three years from the date of registration of the Council. The Council shall be treated as a First Class Committee for purpose of Travelling Allowance and Daily Allowance. The Member Secretary of the Tamilnadu State Council for Science and Technology is requested to take action to register the Council immediately under the Societies Registration Act 1975.
- 7. The expenditure on the payment of Travelling Allowance and Daily Allowance to the members of the various authorities of the Council should be debited to 276.A, Secretariat Social and Community Services AA Secretariat 1.Non-Plan –AD Education Department (DPCODE-276A-AAAB 0006)
- 8. This order issues with the concurrence of Finance Department vide its U.O.No.968/F2/P/84 dated 27.3.84.

(BY ORDER OF THE GOVERNOR)

T.D.SUNDAR RAJ Commissioner & Secretary to Government

To

The Secretary, Department of Science and Technology, Govt. of India, New Delhi

The Accountant General, Madras – 600 035.

The Accountant General, Madras – 600 018.

The Director of Treasuries & Accounts, Madras

The Sub Pay & Accounts Officer, Madras 600 009

The Member Secretary, Tamilnadu State Council for Science & Technology (by name)

The Registrar, Anna University, Madras -600 025

The Registrar, Madras University, Madras -600 005

The Registrar, Tamilnadu Agricultural University, Coimbatore

The Registrar, Bharathidasan University, Tiruchirapalli – 29

The Registrar, Annamalai University, Annamalainagar – 608 101.

The Registrar, Madurai Kamaraj University – Madurai – 625 021

The Director, Indian Institute of Technology, Madras

# Copy to:

All Individuals
All Departments of Secretariat
The Regional Manager
Indian Bank, 31, Rajaji Salai, Madras – 600 001
Education, Science and Technology (OP.I) Department
Education, Science and Technology (Rules-D) Department
SF/SCS

# /forwarded by order/

Section Officer

#### ANNEXURE-I

- 1. Memorandum of Association
- 2. Rules and Regulations

# T.SUNDARARAJ

#### Commissioner & Secretary to government

# ANNEXURE-II

## Tamilnadu State Council for Science and Technology

1. Chief Minister of Tamilnadu or a person nominated by him President

2. One of the Members of the State Council nominated as Vice Vice-President President by the Government

## **Government Officials:**

3. Chief Secretary Member

4. Chairman of the State Planning Member Commission, Madras-600 005

5. Commissioner and Secretary to Government, Planning and Member Development Department, Madras – 600 009.

6. Commissioner and Secretary to Government, Education Member Department, Madras – 600 009. 7. Commissioner and Secretary to Government, Finance Member Department, Madras -600 009 **Representatives of Universities and Educational Institutions:** 8. Vice-Chancellor Member Anna University, Madras -600 025. 9. Vice-Chancellor Member Madras University, Madras – 600 005. 10. Vice-Chancellor Member Tamilnadu Agricultural University Coimbatore. 11. Dr. P. K. Ponnuswamy Member Director, Bharathidasan University Thiruchirappalli. 12. Dr.Natarajan Member Prof. of Marine Biology, Annamalai University, Annamalainagar-608 101. Prof. A. Gnanam, 13. Member **Bio-Mass Energy** Madurai Kamaraj University Madurai. 14. Dr. R. Pitchai Member Professor Environmental Engineering, Anna University, Madras – 600 025. 15. Dr. B. Ramamurthi Member **Medical Sciences** 16. Dr. Rajammal Devadoss Member Social Sciences Avinashilingam Chettiar College of Home Sciences Coimbatore. 17. Miss. Baghirathi Member Bio Gas Technology, Principal, Parasakthi Women College, Courtallam.. 18. Prof. P.V.Indiresan Member **Electronics Director** Indian Institute of Technology, Madras. 19. Prof. G. R. Damodaran Member P.S.G. Institutions, Coimbatore-4 Research and Development Institutions:-20 Dr. Y. Nayudamma Ph.D.F.N.A. Member Distinguished Scientist Central Leather Research Institute Madras - 600 020.

21.	Dr. C. V. Seshadri A.M.M.Murugappa Chettiar Research Centre Poly Synthesis and Energy Division, Taramani	Member
22.	Dr.M. Ramiah Co-ordinating Director C.S.I.R. Complex, Madras – 600 020	Member
23.	Representative of the Dept. of Science and Technology Government of India, New Delhi	Member
	Industrialists:-	
24.	Thiru N. Mahalingam Industrialist St.Mary's Road	Member
25.	Madras – 600 018. Thiru K. Srinivasan South Indian Textile Research Association Avamashi Road, Coimbatore – 18.	Member
26.	Representative of Bharat Heavy Electricals Limited,(G.M in charge of Rural & Development),Tiruchirappalli.	Member
27.	Representative of Neyveli Lignite Corporation, Madras.	Member
Banks		
28.	The General Manager of Indian Bank 31, Rajaji Salai,Madras – 1.	Member
29.	Dr. V. Ananda Rao Professor of Electronics Anna University, Madras – 600 025.	Member Secretary

T.D.SUNDARARAJ Commissioner & Secretary to Government

/ True copy /

Section Officer

# ANNEXURE - I

# TAMILNADU STATE COUNCIL FOR SCIENCE AND TECHNOLOGY

# Memorandum of Association

- 1. Whereas it is considered necessary to set up an organization to identify the areas in which Science and Technology can be applied to the development objectives and goals of the State of Tamilnadu, and, in particular, to help to eliminate the prevailing conditions of backwardness, rural unemployment and poverty;
- 2. WHEREAS further it is considered necessary to prepare Science and Technology Plans relevant to the development need of the State; and it is also necessary to establish effective communication and other links between, and coordinate the activities of centers, of scientific and technological research, agriculture, Government agencies and industries in order to promote the application of Science and Technology;
- 3. It is now DECIDED that a Tamilnadu State Council for Sciences and Technology (hereinafter called the State Council) should be established as a Society registered under the Tamilnadu Societies' Registration Act, 1975 Tamilnadu Act 27 of 1975 to function in accordance with the Rules and Regulations appended hereto, in furtherance of the following objectives;
- 3.1 To identify areas for the application of Science and Technology to the development needs, objectives and goals of Tamilnadu, and in particular, to the prevailing conditions of backwardness, rural unemployment and poverty;
- 3.2 To advise Government on the formulation of policies and measures including technical, administrative and legal advice which will promote such application to identified needs, objectives and goals-in particular to health, education, and manpower utilization with special emphasis on the development of human skills in the rural areas and in the slums, and which will promote the scientific management of the natural resources of the State;
- 3.3 To promote effective coordination and to develop and foster communication and other links between centers of scientific and technological research, Government agencies, farms and industries so that promising Research and Development work is initiated, promoted and effectively deployed in agricultural industries, in Government and elsewhere;
- 3.4 To initiate, support and coordinate fundamental and applied research programmes in Universities. Tamilnadu Academy of Sciences and other scientific, academic and professional bodies in areas identified to be specially suitable for the application of Science and Technology;
- 3.5 To prepare Science and Technology plans relevant to the development needs of the State and to integrate these plans with the Annual Plans of the State;
- 3.6 To consider, and advice Government on such other matters as are relevant to the application of Science and Technology to the problems of the State of Tamilnadu.
- 3.7 To interact with the Scientific Advisory Committee of the Cabinet of the Government of India.

Sl. No.	Address and Descring Name	ription	Signature with Age date
SUBS	CRIBERS TO THE MEMORANDUM OF ASSO	CIATION	J
@ An	nendment issued in G.O.MS No.5 (Estt Dpt) dt. 2	24.1.1985	
6.	The Rules and Regulations of the State Council ar	e append	ed.
5.	The Registered Office of the State  Council shall be addressed to		nmunications in respect of the State
4.11	Secretary of the State Council	-	Member
4.10	Commissioner and Secretary to Government, Planning and Development Department.	-	Member
4.9	Commissioner and Secretary to Government, Finance Department.	-	Member
4.8	Commissioner and Secretary to Government, Education Department.	-	Member @
4.7	"	-	Member
4.6	"	-	Member
4.5	"	-	Member
4.4	• • •	-	Member
4.3	"	-	Member
4.2	Six Scientists/Technologists, Administrators repreby the Government of Tamilnadu.	esenting o	different interests to be nominated
4.1	The President of the State Council	-	Chairman. @
4.	The administration and management of the affair conducted by its executive committee constitute. Executive Committee shall consist of the following	ted under	

Sl. No.	Name	Address and Description	Age	Signature with date
1				
2				
3				
4				

Signature of Witness with date

Address, Designation and Occupation of Witness

# TAMIL NADU STATE COUNCIL FOR SCIENCE AND TECHNOLOGY

# Madras 600 009

# RULES AND REGULATIONS OF THE SOCIETY

- 1. Short Title: These Rules may be called the Rules of the Tamil Nadu State Council for Science and Technology (herein called the State Council)
- 2. Definitions: In these Rules, unless the context otherwise requires;
  - i) "President" means the President of the State Council.
  - ii) "Vice President" means the Vice President of the State Council.
  - iii) "Executive Committee" means the committee constituted under Rule 8.
  - iv) "Chairman" shall mean the Chairman of the Executive Committee.
  - v) "Secretary" means the Member Secretary of the State Council under Rule 9.
  - vi) "Bye-laws" means the bye-laws framed under Rule 17.
- 3. Members of the State Council:

The State Council shall represent the following interests

- i) Government;
- ii) Scientific Research and Development Institutions;
- iii) Industries;
- iv) Universities;
- v) Bankers;
- vi) Extension Services;
- vii) Social Services and
- viii) Consumer Interests
- 1. Persons not exceeding Thirty nominated as members by the Government of Tamilnadu to represent the fields of Agriculture, Health and Nutrition, Industries, Science and Technology Education, Banking, Transport and the Social Sciences.
- 2. All Members of the State Council other than ex-officio members shall hold their membership for a period of three years from the date of registration of the society.

- 3. Where any person is a member of the State Council by reason of the office or appointment he holds, his membership of the State Council shall terminate when he ceases to hold that office or appointment, and, in his vacancy, his successor in office or appointment shall automatically be a member of the State Council.
- 4. Any vacancy occurring due to death, or resignation or removal under rule 14 among persons nominated under rule 3.1 above shall be filled-up in accordance with the provisions of these rules. Resignation by any member of his membership shall be addressed to the President in writing.
- 5. Notwithstanding anything contained in sub-rule (1) above, the composition of the first State Council shall be as given in the Annexure.
- 6. The State Council shall maintain a Register of Members giving their names, occupations and addresses

If a member of the State Council shall change his address, he shall notify his new address to the Secretary who shall thereupon enter his new address in the Roll of Members. But if he fails to notify his new address, the address given in the Roll of Members shall be deemed to be his address.

- 4. The State Council, its Executive Committee and such other committees as the State Council may constitute shall function notwithstanding that any person who is entitled to be a members by reason of his office is not a member of the State Council (or its Committees) for the time being and notwithstanding any other vacancy, whether by non-appointment or otherwise, and no act or proceeding of the State Council (or its committees) shall be invalidated or called in question nerely by reason of the happening of any of the above events or of any defect in the appointment or any irregularities in the nomination of any of its members.
- 5. Authorities of the State Council: The following shall be the authorities of the State Council:
  - i) President
  - ii) Vice President
  - iii) The Executive Committee
  - iv) Chairman, Executive Committee
  - v) Secretary
- 6. President: The President of the State Council shall be the Chief Minister of State of Tamilnadu, or a person nominated by him.
- 7. Vice President: One of the members of the State Council shall be nominated by the Government as the Vice President. @
- 8. Executive Committee: The Administration and Management of the affairs and finances of the State Council shall be conducted by an Executive Committee consisting of eleven members as indicated:
  - i) The President @
  - ii) Six Scientists/Technologists, administrators nominated by the Government of Tamil Nadu.
  - iii) Commissioner and Secretary to Government, Education Department, Government of Tamil Nadu. @

- iv) Commissioner and Secretary to Government, Finance Department, Government of Tamil Nadu.
- v) Commissioner and Secretary to Government, Planning and Development Department, Government of Tamil Nadu.
- vi) Secretary of the State Council.
- vii) The President shall be Chairman of the Executive Committee. @
- viii) The Secretary of the State Council shall be the Member-Convener of the Executive Committee.
- 9. Notwithstanding anything contained in rule 8 above, the first Executive Committee shall consist of the following:

i)	The President	- Chairman @
ii)	Six Scientists/Technologists	
	administrators representing	
	different interests to be	
	nominated by the Government	
	of Tamil Nadu.	- Member
iii)		- Member
iv)		- Member
v)		- Member
vi)		- Member
vii)		- Member
viii)	Commissioner and Secretary to	
	Government, Education Department	- Member @
ix)	Commissioner and Secretary to	
	Government, Finance Dept.	- Member
x)	Commissioner and Secretary to	
	Government, Planning and Develop Dep	t - Member
xi)	Secretary of the State Council	- Member Secretary

# @ Amendment issued in G.O.MS No.5 (Estt Dpt) dt. 24.1.1985

- 10. All members of the Executive Committee other than ex-officio members shall hold office for a period of three years from the date of their nomination.
- 11. Casual vacancies in the Executive Committee other than of ex-officio members shall be filled by nomination by the President from amongst the members of the State Council such member or members shall hold office for the unexpired period of the original term of the Executive Committee.

Explanation: Casual vacancy means a vacancy caused by resignation or death of a member.

- 12. Notwithstanding anything contained in rule 10, the Executive Committee constituted under rule 9 above shall remain in office for a period of 3 years from the date of registration of the Society.
- 13. Secretary: A Secretary of the State Council shall be nominated by the president from among the members and shall ordinarily hold office for a period of 3 years from

the date of nomination. The President shall determine the terms and conditions to which the Secretary will hold the office.

- 14. Notwithstanding anything contained in rule 13 the President of the State Council shall be the competent authority to remove the Secretary or any nominated member of the Executive Committee from office, where such removal is necessary on grounds of grave charges of misconduct or misdemeanour or if found to acting against the interests of the State Council.

  - 16. The State Council shall take such action as necessary to further the objectives set out in that Memorandum of Association. It shall meet as often as necessary, but at least twice in a year. One of the meetings will be the Annual General Meeting.
  - 17. Apart from the general powers vested in Executive Committee and such other power that may be delegated by the State Council over the management of the affairs and finances of the State Council, the Executive Committee shall have the following specific powers.
    - i) To constitute committees and sub-committees to study specific problems or to formulate plans for action;
    - ii) To consider the Annual Report of the Secretary on the working of the State Council and to submit the same to the Annual General meeting of the State Council;
    - iii) To consider the audited accounts and the annual budget estimates of the State Council presented by the Secretary and to report the same to the Annual General Meeting of the State Council;
    - iv) To authorize and sanction expenditure of the funds of the State Council, in accordance with the bye-laws to be framed in this regard by it;
    - v) To create and maintain administrative and other full-time posts or part time posts in the State Council, fix the amount of their remuneration, define their duties and conditions of service, and to make appointments to these posts;
    - vi) To enter into such arrangements with the Government of India, State Government and other public or private organisations, or individuals as to further the objectives of the State Council and the implementation of its programmes and to secure and accept endowments, grants-in-aid, donations or gifts on mutually agreed terms and conditions; provided that the conditions of such grants in aid, donations or gifts shall not be inconsistent or in conflict with the objectives of the State Council with the provisions of these Rules;
    - vii) To acquire by fift, purchase, lease or otherwise any property movable or immovable, which may be necessary or convenient for the purpose and programmes of the State Council and to construct alter and maintain any building or buildings belonging to the State Council for the purpose and programmes of the State Council.

- viii) To sell, transfer, lease or otherwise dispose of any movable property of the State Council.
- ix) To borrow or raise from the Government of India, State Government, Commercial Banks and other public or private organisations for the implementation of the programmes of the State Council in furtherance of its objectives;
- x) To invest the funds of the State Council in such securities or in such manner as may, from time to time, be determined;
- xi) To do such other things as are necessary for the conduct of the affairs of the State Council in furtherance of its objectives and in accordance with these Rules;
- xii) The Executive Committee shall have the power to make bye-laws, not inconsistent with these Rules and the Memorandum of Association for the conduct of the Administrative, financial and other affairs of the State Council in furtherance of its objectives and also to amend these when necessary.
- 18. The Executive Committee shall have powers to invite concerned individuals or experts to participate in the discussions at the meeting of the Executive Committee or the State council.
- 19. The Secretary, shall be the principal executive officer of the State Council. The Secretary will have powers to open an account in the name of the State Council in a nationalised Bank approved by the Executive Committee and operate on the same in accordance with the decisions of the Executive Committee and such bye-laws as may be laid down. Provided that, during the absence of the secretary for a period of exceeding a month, the President shall have powers to nominate for the period of absence of the Secretary, a person to perform the duties and exercise the powers of the Secretary mentioned in these Rules including the power to operate on the account opened in the Bank in accordance with the bye-laws and the decisions of the Executive Committee.

## 20. GENERAL MEETING:

- The Annual General Meeting of the State Council shall be held once it every year at such time, date and place as the President may decide. At this meeting, called the Annual General Meeting the report of the management of the State Council for the previous financial year together with an audited copy of the balance sheet, income and expenditure account and the auditor's report and other matter that may be placed before it by the Executive Committee shall be submitted for approval.
- The first Annual General Meeting shall be held by the State Council within 18 months of its registration. The next annual General Meeting of the State Council shall be held within 9 months after the expiry of the calendar year in which the first Annual General Meeting is held; and thereafter the Annual General Meeting shall be held within 9 months after the expiry of each calendar year.

- A special General Meeting may be convened at any time on the requisition of the President or on the requisition of one fourth of the total number of members of the State Council who shall state in writing to the Secretary the business for which the meeting is to be convened and the Secretary shall within ten days from the date of the requisition and in consultation with the Executive Committee proceed duly to call a meeting for the consideration of the business stated on a day not later than forty days from the date of receipt of the requisition.
- 4 All meetings of the State Council shall be called by notice under the signature of the Secretary or any other officer authorised in this behalf by the secretary.
- Every notice calling a meeting of the State Council shall state the date, time and place at which such meeting shall be held and shall be delivered by hand or sent by registered post to every member at the addresses mentioned in the Register of Members not less than 21 clear days before the date appointed for the Annual General Meeting and 15 days before the date appointed for a special General Meeting.
- If a member has no registered address in India, and has not supplied to the State Council an address within India for the giving of notice to him, a notice advertised in a newspaper in Tamil and in a Newspaper in English shall be deemed to be a notice duly given to him on the day on which the advertisement appears in the newspaper.
- The President shall preside at all ordinary or Special General Meetings. In his absence the Vice-President shall preside. In the absence of them, one of the members present, elected for the purpose, shall preside.
- 8 One-fourth of the number of members shall form the quorum. If there is no quorum at the meeting, the meeting shall be adjourned for half an hour, and it will then be held even if no quorum is present.
- 9 The procedure to be followed at the meeting shall be laid down in the bye-laws framed by the Executive Committee.
- 21. Once in every year on or before the fourteenth day after the Annual general Meeting of the State Council, a list of documents as required under ... section of the Tamilnadu Societies, Registration Act, 1975 (Tamilnadu Act 27 of 1975) shall be filed with the Registrar of Societies.
- 22. The auditors for auditing the annual accounts of the State Council shall be appointed in the Annual General Meeting.
- 23. On the dissolution of the State Council if there shall remain, after a satisfaction of all its debts and liabilities, any property whatsoever, the same shall not be paid or distributed among its members but shall be transferred as required under section ...of Tamilnadu Societies' Registration Act 1975 (Tamilnadu Act 27 of 1975) to some other similar State Council or to the Government for the promotion of similar objectives.
- 24. Alteration of Memorandum of Association and Rules and Regulation:-

- 1) Whenever it shall appear to the Executive Committee of the State Council that it is advisable to alter, extend or abridge the Memorandum of Association for such purposes as are mentioned in the Memorandum of Association or for other purposes as specified in Section ... of the Tamilnadu Societies Regulations Act, 1975 (Tamilnadu Act of 1975) the Executive committee may submit the proposition to the members of the State Council in a written or printed report, and may convene a Special General Meeting for the consideration thereof according to the Rules and Regulations. No such proposition shall be deemed to have been approved unless such reports have been delivered by hand or sent by registered post to every member of the State Council 21 days prior to the date of the Special General Meeting convened at the instance of the Executive Committee for the consideration thereof, and unless such proposition shall have been agreed to by the votes cast in favour of the proposition by members entitled to do so, and suh votes are not less than three times the number of votes, if any, cast against the resolution by members so entitled and voting and confirmed by similar majority of votes at a second Special General Meeting convened at the instance of the Executive Committee after an interval of 30 days after the former meeting.
- Whenever it shall appear expedient to the Executive Committee of the State Council to amend the name and Rules and Regulations of the State Council, the Executive Committee may submit the proposal to a special General Meeting convened for the purpose, of which notice should have been delivered by hand or sent by registered post to every member of the State Council 21 days prior to the date of Special General Meeting. The Resolution proposing the amendment shall be passed by the votes cast in favour of the resolution by members who are entitled to do so, provided such votes are not less than three times the number of votes, if any, cast against the resolution by members so entitled and voting.

# 25. Meeting of the Executive Committee:-

- i) The Executive Committee shall meet not less than 3 times during every calendar year at such time, date and place as the chairman may decide. The interval between any two consecutive meetings, shall however, not be more than 6 months.
- ii) The meeting shall be called by notice under the signature of the Secretary, or any other officer authorised in this behalf by the Secretary, who shall cause the notice to be delivered safely to each member of the Executive Committee at the address mentioned in the Register of Members, not less than 8 days before the date fixed for the meeting provided that the Chairman may call a meeting of the Executive Committee at such shorter notice as may be expedient.
- iii) Not less than half the number of members of the Executive Committee shall form the quorum. The requirements of quorum shall not, however, apply to adjourned meetings.
- iv) The procedure to be followed at the meeting may be laid down in the bye-laws framed by the Executive committee.

26. The Executive committee may dispose off urgent matters by circulation of papers, if so desired by the chairman. All resolutions and decisions thus made shall be reported at the next meeting of the Executive Committee.

# T.D.SUNDAR RAJ, COMMISSIONER & SECRETARY TO GOVERNMENT

# ANNEXURE (Referred to in Rule 3 (5)

1.	Dr. Malcolm S. Adisheshiah (Nominee of Chief Minister)	President
2.	One of the Members of the State Council to be nominated as Vice President by the Government	Vice-President
Gov	ernment Officials:	
3.	Chief Secretary	Member
4.	Chairman of the State Planning Commission, Madras-5	Member
5.	Commissioner and Secretary to Government, Planning and Development Department, Madras – 9.	Member
6.	Commissioner and Secretary to Government, Education Department Madras – 9.	Member
7.	Commissioner and Secretary to Government, Electronics Science and Technology Department, Madras – 9.	Member
8.	Commissioner and Secretary to Government, Finance Department, Madras – 9.	Member
_	resentatives of Universities and Educational	
9.	Vice-Chancellor Anna University, Madras – 25.	Member
10.	Vice-Chancellor Madras University, Madras – 5.	Member

11.	Vice-Chancellor	Member
	Tamilnadu Agricultural University	
	Coimbatore – 3.	
12.	Dr. P. K. Ponnuswamy	Member
	Director, Bharathidasan University	
	Thiruchirappalli – 23.	
13.	Dr. R. Natarajan	Member
	Prof. of Marine Biology, Annamalai University	
	Annamalainagar–608 002.	
14.	Prof. A. Gnanam,	Member
	School of Biological Sciences	
	Madurai Kamaraj University, Madurai – 21.	
15.	Dr. R. Pitchai	Member
	Professor Environmental Engineering,	
	Anna University, Madras – 600 025.	
16.	Dr. B. Ramamurthi	Member
	Neuro Surgeon, No. 27, Second Main Road	
	CIT Colony, Madras – 600 004.	
17.	Dr. Rajammal P. Devadoss	Member
	Avinashilingam of Home Sciences	
	Coimbatore – 641 043.	
18.	Miss. S. Baghirathi	Member
	Principal,Sri Parasakthi College for Women	
	Courtallam – 627 802.	
19.	Prof. P.V. Indiresan	Member
	Indian Institute of Technology, Madras – 600036	
20.	Prof. G. R. Damodaram	Member
	Director, P.S.G. Institutions, Coimbatore – 4.	
Rese	earch and Development Institutions:-	
21	Dr. Y. Nayudamma Ph.D.F.N.A.	Member
	Distinguished Scientist	
	Central Leather Research Institute	
	Madras – 600 020.	
22.	Dr. C. V. Seshadri	Member
	A.M.M.Murugappa Chettiar Research	
	Centre, Taramani, Madras – 600 113.	

23.	Dr.M. Ramiah	Member
	Co-ordinating Director	
	C.S.I.R. Complex,Madras – 600 113.	
24.	Representative of the Govt.	Member
	of Science and Technology	
	Government of India, New Delhi – 110 016.	
	strialists:-	
25.	Thiru N. Mahalingam	Member
	31, Poes Garden, Madras – 600 086.	
26.	Thiru K. Srinivasan	Member
	South India Textile, Research Association	
	Avamashi Road, Coimbatore – 14.	
27.	Representative of Bharat Heavy	Member
	Electricals Limited,(General Manager in charge of	
	Research and Development)	
	Tiruchirappalli.	
28.	Representative of Neyveli Lignite Corporation,	Member
40.	Madras.	Member
	Madras.	
Bar		
29.	The General Manager of Indian Bank	Member
	21 Dojoji Coloj Modroo 1	
	31, Rajaji Salai,Madras – 1.	
30.		Member Secretary
	Dr. V. Ananda Rao	Ĭ
	Professor of Electronics	
	Anna University, Madras – 600 025.	
	Alina University, iviauras – 000 025.	

# **Tamilnadu State Council for Science and Technology**

# General Service Rules

1. **Title:** These rules may be called the General Service Rules of the Tamilnadu State Council for Science and Technology and they shall come into force with effect from the date of approval by the competent authority.

2. **Scope of Application:** These Rules shall apply to the holders of all the categories of posts, whether temporary or permanent under the employment of the Tamilnadu State Council for Science and Technology.

# 3. **Definitions**:

- (i) **'Council'** means the Tamilnadu State Council for Science and Technology established by the Government of Tamilnadu in G.O.Ms.No.382, Education, Science and Technology Department, dated 31.3.84.
- (ii) **'The Executive Committee'** means the Executive Committee of the Tamilnadu State Council for Science and Technology.
- (iii) a) 'President' means President of the Tamilnadu State Council for Science and Technology
  - b) **'Chairman'** means the Chairman of the Executive Committee of the Tamilnadu State Council for Science and Technology.
- (iv) 'Member Secretary' means the Member Secretary of the Tamilnadu State Council for Science and Technology.
- (v) **'Employee'** means the employees of the Tamilnadu State Council for Science and Technology.
- (vi) 'Approved candidate' means a candidate whose name appears in a authoritative list of candidates approved by the competent authority/committee for appointment to a particular category or post. The first appointment to the various categories of posts shall be made by the respective appointing authorities only form the list of approved candidates.
- (vii) **'Approved Probationer**' A member appointed to a service or category, who has satisfactory completed the period of his probation and awaits appointment as a full member of such service or category.
- (viii) **Full Member**: A Full member of a service means a member of that service, who has been appointed substantively to a permanent post borne on the service thereof.
- (ix) **Backward Classes**: 'Backward Classes' means the communities declared so, by the Government of Tamilnadu for reservation of appointment etc., and referred to under Rule 22 of the Tamilnadu State and Subordinate Service Rules.
- (x) **Scheduled Castes and Scheduled Tribes**: Scheduled Castes and Scheduled Tribes means the communities declared so, by the Government of Tamilnadu for reservation of appointment etc., and referred to Under Rule 22 of the Tamilnadu State and Subordinate Service Rules.
- 4. **Special Service Rules**: The Special Service Rules shall mean the rules specially framed for the particular categories of posts or services to be applicable to them.

- 5. **Relation to Special Service Rules**: If any provision in these general service rules is repugnant to a provision in the Special Service Rules, the latter shall prevail over the provision in these rules in respect of that service or post.
- 6. **Methods of Recruitment**: Where the normal method of recruitment to any service or category is neither solely by direct recruitment and by transfer, the proportion or order which the special rules may specify for such recruitment shall be applicable only to substantive vacancies in the permanent cadre and not for the temporary and officiating vacancies.
- 7. **Medical Certificate of fitness**: Every employees on his / her first appointment in the Council, shall produce Medical Certificate of fitness for the post or service to which he / she is appointed from the competent Medical authority nominated by the Chairman for the purpose. The Medical Certificate of the employee should be filed along with the Service Records of the employee concerned.

# 8. **Date of Birth:**

- (i) Every employee shall at the time of his / her recruitment, produce authentic evidence to provide the date of birth. The following records shall be considered as authentic evidence to prove the date of birth.
  - 1. S.S.L.C. Book
  - 2. Certificate from any recognized school, where he / she studied
  - 3. Certificate extract from the Birth Register issued by the local authority having jurisdiction over the place of birth
- (ii) Alteration of Date of Birth: An application for alteration of Date of Birth will bot be entertained if it is not made within a period of five years from the date of entry into service. Application received within a period of five year of entry into service, will be disposed of by the Executive Committee after causing an enquiry into the genuineness of the claim through the Revenue Department of the Government of Tamilnadu. The ultimate authority to decide whether or not to alter the Date of Birth pursuant to such an enquiry vests with the Executive Committee. The decision of the Executive Committee in this regard is final.
- 9. **Service Book**: Service Book in the form prescribed by the Council should be maintained for all the employees of the Council, which shall contain among other things, the particulars of the services rendered by the employees, increments earned by them, promotion or awards of punishments given to them from the date of entry up to the date of their leaving the Council. The service book shall also contain particulars of the leave availed of under the various categories of leave except Casual Leave during the service with the Council. The Member Secretary should attest the entries in the service books. Annual verification of services shall also be done at the close of the calendar year duly attested by the said official. Quinquennial attestation of the entries in the service books should be got done by the employees.
- 10. (a) **Qualification**: The minimum general educational qualification wherever referred to in the Special rules, shall mean the qualification prescribed for one to be eligible for admission to the Higher Secondary Courses of study in Tamilnadu.

(b) **Qualification period of service/experience**: Wherever referred in these rules and the Special Service Rules shall mean and include the total period of service put in by an employee in the Council.

# 11. Discharge and re-appointment of probationers and approved probationers :

Probationers and approved probationers could be discharged for want of vacancies only in the following order

- (i) The Probationers in the order of Juniority; and
- (ii) The approved probationers in the order of Juniority
- 12. **Members absent from duty**: The absence of a member of a service from duty, whether on leave, on foreign service or on deputation or for any other reason and whether his / her lieu in a post borne on the cadre of such service is suspended or not, shall not, if he/she is otherwise fit, render him/her ineligible in his / her turn for re-appointment to a substantive or officiating vacancy in the category, grace or post in which he / she may be an approved candidate, as the case may be, in the same manner as if he / she had not been absent. He / she shall be entitled to all the privileges in respect of appointment, seniority, probation and appointment as full member which he / she would have enjoyed but for his /her absence subject to his / her completing satisfactorily the period of probation on his / her return.

# 13. Right to be a probationer or an approved probationer in two or more services:

Notwithstanding anything contained in Rule 12,

- (a) No person shall at the same time, be a probationer or an approved probationer in more than
  - 1. One service in case, he / she is a full member of any other services; and
  - 2. Two services in any other case; and
- (b) No person, who is a member of two services, shall be appointed to any other service for which he/she may be an approved candidate, unless he/she relinquishes his/ her membership of such one of the two services aforesaid, as he/ she may choose.
- 14. **Foreign Service**: No employee of the Council shall be sent on deputation of foreign service except with the approval of the Executive Committee. The foreign employer and the employee concerned should observe the terms and conditions stipulated by the Executive Committee for the purpose.
- 15. **Reservation of appointments**: Where direct recruitment is resorted to and where the Special Rules lay down that the principle of reservation of appointments shall apply to any service or category, appointment thereto shall be made with reference to Rule 22 of the Tamilnadu State and Subordinate Service Rules as amended by Tamilnadu Government from time to time.

# 16. (a) **Temporary appointments**:

(i) Where it is necessary in the interest of the Council owing to an emergency which has arisen to fill immediately at vacancy in a post borne on the establishment of the Council

and there would be undue delay in making such appointments in accordance with these rules and Special Service Rules, the appointing authority may temporarily appoint a person otherwise than in accordance with the said rules.

- (ii) No appointment under the above rules shall ordinarily be made of a person who does not posses the requisite qualification prescribed for the post in the rules. Any person who does not possess the requisite qualification if appointed shall be replaced as soon as possible by a person possessing the requisite qualification and included in the list of approved candidate for appointment to such posts or considered by the competent authority and duly approved.
- (iii) A person appointed under the above rule, shall not be regarded as a probationer in such posts or service or is entitled to any preferential claim for future appointment. His/her services in the said post, shall be liable to be terminated by the appointing authority at any time without notice and without any reason being assigned.
- (iv) A person appointed under the above rule shall draw only the minimum in the time scale of pay applicable to the post or his/her substantive pay, if any whichever is favourable to him/her.

# 16. (b) **Probationer:**

- (i) **Date of commencement**: If a person having been appointed temporarily to a post for which a period of probation has been prescribed by the Special Rules is subsequently appointed to the same post on a regular basis and in accordance with the rules by the appointing authority; she /he shall commence probation from the state of such subsequent appointment or from such earlier date as the appointing authority may determine. He/she shall also be eligible to draw increments in the time scale of pay applicable to him/ her from the date of commencement of his / her probation or temporary appointment, as the case may be.
- (ii) Service in higher category counting for probation: A probationer in any category of service shall be eligible to count for probation his / her service, if any, on regular appointment in a higher category of the same service.
- 17. **Extension of Probation**: In the case of any probationer, the appointing authority may extend his/her probation to enable him / her to acquire the special qualification or pass special examination if any, prescribed for the post and take a decision on his/her suitability for full membership after the extended period of probation is over.

The extension of probation may also be ordered by the appointing authority, if the work and conduct of the probationer have not been adequately satisfactory and that he/she needs further experience in the said posts.

In cases, where extension of probation is ordered a condition that the probationer's increment be withheld temporarily until he/she is declared to have satisfactorily completed his/her probation shall be incorporated in the order of extension and the stoppage of increments.

18. **Termination of probation**: If the appointing authority is of the view that the work and conduct of the probationer have not been satisfactory, that the notes / memos of warnings

administered to him / her have had no avail and that the probationer is found incapable of discharging the duties entrusted to him / her, the appointing authority may with reference to the materials placed on record, terminate his / her probation or the extended period of probation as the case may be.

**NOTE**: The decision of the appointing authority that the probationer is not suitable for full membership may be base not only on the work and conduct during the period of probation and the extended period of probation, but also till the date of decision by the appointing authority.

19. **Completion of probation**: The appointing authority, shall take timely decision on the suitability or otherwise of the probationer for full membership of the post for which he/she was selected and appointed on probation. If the appointing authority decides that a probationer is suitable for full membership, it shall as soon as possible issue an order declaring the probationer to have satisfactorily completed his / her probation. If no such order is issued within six months from the date on which he/she was eligible or such declaration, the probationer shall be deemed to have satisfactorily completed his / her probation either on the date of completion of probation or extended period of probation as the case may be. A formal order declaring the completion of probation shall, however, be issued by the competent authority.

# 20. Termination of probation and removal from service.

If the appointing authority decided that the probationer is not suitable for full membership, it shall unless his probation is extended under Rule 17 or terminated under Rule 18, also remove/discharge him/her from service after giving him / her a reasonable opportunity of showing cause against the action proposed to be taken in this regard to him / her.

Besides termination of probation, if the appointing authority decides that a probationer is unfit for being kept in service of the Council, it shall frame regular charges in addition to or distinct from general inefficiency or incapacity and follow the detailed procedure required to be followed before imposing the penalty of removal or dismissal from service.

**NOTE**: An opportunity to show cause may be given either by the appointing authority or by such subordinate authority who is superior to the rank of probationer.

- 21. The Powers conferred on the appointing authority shall also be exercised by any higher authority to whom the appointing authority is administratively sub-ordinate whether directly or indirectly, in the following cases:
  - 1. Extension of probation under Rule 17
  - 2. Termination of probationer under Rule 18
  - 3. Discharge / Removal of a probationer from service under Rule 20

# 22. Appeal against termination of probation and discharge/removal from service:

A probationer who is discharged or removal from service or whose probation is terminated shall be entitled to appeal against the said order to the authority to which an appeal lies against the order of dismissal or removal passed by the competent authority. The appeal should be preferred within 60 days from the date on which the order appealed against was received by the applicant.

# 23. Appointment of full members:

Approved probationers shall be appointed as full members of the service for which they are selected and appointed by the competent authority in order of vacancy arising for the same.

# 24. Seniority:

The seniority of a person in a service or category shall, unless he/she has been reduced to a lower rank as punishment, be determined by the rank obtained by him/her in list of approved candidates drawn up by the competent authority or other appointing authority as the case may be, subject to the rule of reservation where it applies. The date of commencement of his/her probation shall be the date on which he/she joins duty irrespective of his/her seniority.

# 25. Consequences of resignation:

A member of the service shall, if he/she resigns his/her appointment, forfeit not only the service rendered by him/her in the particular post held by him/her at the time of resignation, but all his/her services under the Council.

# **26.** Military duty to count for pension:

Notwithstanding anything contained in these rules or the Special Service rules, if a member of a service in the Council is deputed for military duty, he/she shall be entitled to count the period spent on military duty for the purpose of pension, if he/she would have counted for that purpose his/her service in the Council but for his/her deputation to military duty.

# 27. Reduction of full members:

(a) If the full member of any service, or category is substantively reduced to a lower service or category, he/she shall be deemed to be a full member of the latter and the permanent cadre thereof shall, if there is no vacancy in which he/she could be absorbed, be deemed to be increased by one:

Provided that against every such addition, an officiating or temporary vacancy, it any, in such lower service, or category, shall be kept unfilled and such addition shall be absorbed in the first permanent vacancy that subsequently arises in such lower service, or category as the case may be.

(b) Appointment in place of members dismissed, removed, compulsorily retired or reduced:-

Where a person has been dismissed, removed, compulsory retired or substantively reduced from any service, class or category, no vacancy caused thereby or arising subsequently in such service, or category, shall be substantively filled to the prejudice of such person until the expiry of a period of one year from the date of such dismissal, removal, compulsory retirement or reduction or until the appeal, if any, preferred by him/her against such dismissal, removal, compulsory retirement or reduction is decided, whichever is later.

# 28. Relinquishment of rights by members:

Any person may, in writing, relinquish any right or privilege to which hi/she may be entitled under these rules or the Special Rules if, in the opinion of the appointing authority, such relinquishment is not opposed to the interest of the Council and nothing contained in these rules or the Special Rules shall be deemed to require the recognition of any right or privilege to the extent to which it has been so relinquished.

# 29. Increments:

All duty in a post on a time scale of pay for increments in that time scale. A person appointed to a category/post in the Council on a time scale of pay, shall ordinarily draw increment by putting in the required service to earn the same, unless it is withheld as a measure of punishment. An increment may be withheld from a Council employee by the authority competent to do so, if his/her conduct has bot been good or his/her work has not been satisfactory. In ordering the withholding of an increment, the withholding authority shall state the period for which it is withheld and whether the postponement shall have the effect of postponing future increments. The authority shall also expressly state in the order, whether the period for which the increment has been withheld will be inclusive or exclusive of any period spent on leave before the period of stoppage of increment is completed. If the order does not state that the withholding of increment shall have the without cumulative effect and it shall be acted upon accordingly.

In all cases of stoppage of increment with cumulative effect, the authority imposing the penalty should append a certificate in the order itself to the effect, that he has duly taken into account the effect of such stoppage of increment on pension of the individual and passed orders on that basis only.

In all cases of suspension on account of imprisonment for debt or reasons other than misconduct, the period of service preceding the suspension may be allowed to count for increment but not the actual period of suspension.

Where an Efficiency Bar is prescribed in a time scale, the increment next above the bar, shall not be given without the specific sanction of the authority empowered to without the increment.

All leave except extra-ordinary leave taken otherwise than on Medical certificate, shall count for increment in the time scale of pay applicable to the post held by the employee, when he/she proceeded on leave and would have continued in the said post but for his/her proceeding on leave. The period which should could for increment will be restricted to the period during which he/she would have actually held the post but for his/her going on leave. The appointing authority should issue a certificate specifying the period that would count for increment for such cases.

# 30. Reduction:

When the authority competent to impose on an employee a punishment of reduction either in the stage of the time scale of pay drawn by him/her or reducing him/her from one category of post to a lower category of post, it shall specify the period for which such punishment should be in force. If no period is specified, the order will be considered defective and it shall be

remedied sue to motto by the superior authority to which the punishing authority is a direct or indirect sub-ordinate.

## GOVERNMENT OF TAMIL NADU ABSTRACT

TECHNICAL EDUCATION – Tamil Nadu State Council for Science and Technology (Society) – Dr.Malcolm Adiseshiah nominated as the President of the Society – Orders- Issued.

# EDUCATION DEPARTMENT

G.O.MS.NO.754

Dated 12.6.84 READ:

- G.O.Ms.No.382, Education, Science and Technology Department, dated 31.3.84
- 2. Government letter No.44887/TESI/04-1, Education, Dated 12.6.84

...

#### ORDER:

Under Rule 6 of the Rules and Regulations of the Tamil Nadu State Council for Science and Technology issued in the G.O. as amended, the Chief Minister of Tamil Nadu hereby nominated Dr.Malcolm Adiseshiah, Madras Institute of Development Studies, Madras 20 as the President of the Tamil Nadu State Council for Science and Technology.

# (BY ORDER OF THE GOVERNOR)

#### T.D. SUNDAR RAJ

Commissioner and Secretary to Government

То

The Member secretary, State Planning Commission, Madras – 600 005

The Commissioner & Secretary to Government, Planning & Development Department, Madras - 600 009

The Secretary, Department of Science and Technology, New Delhi

The Accountant General, Madras – 600 035.

The Accountant General, Madras – 600 018.

The Director of Treasuries & Accounts, Madras

The Sub Pay & Accounts Officer, Madras 600 009

The Member Secretary, Tamilnadu State Council for Science & Technology (by name)

The Registrar, Anna University, Madras -600 025

The Registrar, Madras University, Madras -600 005

The Registrar, Tamilnadu Agricultural University, Coimbatore

The Registrar, Bharathidasan University, Tiruchirapalli

The Registrar, Annamalai University, Annamalainagar

The Registrar, Madurai Kamaraj University – Madurai – 21

The Director, Indian Institute of Technology, Madras

# Copy to:

All Individuals All Departments of Secretariat The Regional Manager Indian Bank, 31, Rajaji Salai, Madras – 600 001 Education, (OP.I) Department, Madras -9 Education, (Rules-D) Department, Madras-9

/forwarded by order/

sv.12.6.84 SECTION OFFICER

## GOVERNMENT OF TAMIL NADU

Letter No.44887/TESI/84-1 Dated 12.6.84 FORT ST.GEORGE, Madras -9

#### **EDUCATION DEPARTMENT**

From

Thiru T.D.Sunder Raj, I.A.S., Commissioner and Secretary to Government

To

Thiru Member Secretary,

State Planning Commission,

Madras-5

2. The Commissioner and Secretary to Government,

Planning and Development Department, Madras-9

- 3. The Secretary, Department of Science and Technology, New Delhi
- 4. The Accountant General, Madras -35
- 5. The Accountant General, Madras -18
- 6. The Director of Treasuries & Accounts, Madras
- 7. The Sub Pay & Accounts Officer, Madras -9
- 8. The Member Secretary, Tamilnadu State Council for Science & Technology (by name)
- 9. The Registrar, Anna University, Madras -25
- 10. The Registrar, Madras University, Madras -5
- 11. The Registrar, Tamilnadu Agricultural University, Coimbatore
- 12. The Registrar, Bharathidasan University, Tiruchirapalli 29
- 13. The Registrar, Annamalai University, Annamalainagar 608 101.
- 14. The Registrar, Madurai Kamaraj University Madurai 625 021

The Director, Indian Institute of Technology, Madras

Sir,

Sub:- Technicaal Education – Tamil Nadu State Council for Science and Technology – Memorandum

of Association and Rules and Regulations of the Society -Amendments - issued.

Ref: G.O.Ms.No.382, Education, Science and Technology Department,

dated 31.3.84.

•••

The following amendments are issued to G.O.Ms.No.382, Education, Science and Technology Department, dated 31.3.84.

## **AMENDMENTS**

The expression, "Chief Minister of the State of Tamil Nadu" occurring in para 6 of the Rules and Regulations of the Society in Annexure I of the order and the expression "Chief Minister of Tamil Nadu" in para

4 of the order, and in item No.1 of annexure II of the order be substituted by the expression "Chief Minister of Tamil Nadu or a person nominated by him".

2.Item No.6 under paragraph 5 (Dr.Malcolm Adiseshiah, Chairman,Madras Institute of Development Studies, Madras 20) and in the order be deleted. Item 7 to 11 shall be renumbered as item 6 to 10. Item No.21 (Dr.Malcolm Adiseshiah, Chairman,Madras Institute of Development Studies, Madras 20) in the Annexure II of the order be deleted. Item No.22 to 30 shall be renumbered as item 21 to 29.

Yours faithfully,

for COMMISSIONER AND SECRETARY TO GOVERNMENT

Copy to:

All Individuals
All Departments of Secretariat
The Regional Manager
Indian Bank, 31, Rajaji Salai, Madras – 600 001
Education, (OP.I) Department, Madras -9
Education, (Rules-D) Department, Madras-9

# GOVERNMENT OF TAMIL NADU ABSTRACT

TO CHAMINED WE RAIS TO FELLWARD

SCIENCE AND TECHNOLOGY - Tamil Nadu State Council for Science and Technology - Amendments to Memorandum of Association and Rules and Regulations of the Society - Issued!

ELECTRONIC, SCIENCE AND TECHNOLOGY DEPARTMENT.

Ma No 5 Dated: 24.1.1985.

Read!-

4. G.O.Ms.No.382, Education, Science and

Technology Department, dated 31.3.84.

2. G.O.Ms.No.754, Education, Science and Technology Department, dated 12.6.84.

3. Government Letter No.247/EST/84-1,

a suppose of the first of the first of

dated 25.9.1984. SAMPLICATION OF CLASS OF MALERICAL MA

According to Article 4 of the Memorandum of Association and Rule 7 of the Rules and Regulations of the Tamil Nadu State Council for Science and Technology (Society), the Minister incharge of Education, Science and Technology, Government of Tamil Nadu shall be the Vice President of the Council and Chairman of the Executive Committee. Now the Government have decided that instead of the Minister incharge of Education, Science and Technology, the President of the Tamil Nadu State Council for Science and Technology be the Chairman of the Executive Committee and that a Member other Chairman of the Executive Committee and that a Member other than Minister for Education, Science and Technology shall be the Vice President of the Tamil Nadu State Council for Science and Technology. The Government have also decided to nominate the Commissioner and Secretary to Government, Electronics, Science and Technology Department, Madras-9, as a Member of the Tamil Nadu State Council for Science and Technology and of the Executive Committee of the Science and Technology Council and orders have also been issued in the reference third cited. It has also become necessary to issue certain amendments to the Memorandum of Association and Rules and Regulations of the Society.

2. To give effect to the above decisions of the Government, the following amendments are issued to the Memorandum of Association and the Rules and Regulations approved in G.O.Ms.No.382, Education, Science and Technology Department, dated 31.3.84 as amended in G.O.Ms.No.754, Education, Science and Technology Department, dated 12.6.84:-

# AMENDMENTS

# A. AMENDMENTS TO MEMORANDUM OF ASSOCIATION:-

- i) in Article 4.1 for the expression, "The Vice-President (Minister for Education)...... Chairman" the expression. "The President of the State Council Chairman." Shall be substituted;
- ii) in Article 4.8 for the expression, "Commissioner and Secretary to Government in charge of Science and Technology Department ...... Member", the expression "Commissioner and Secretary to Government, Education Department ...... Member." Shall be substituted;

# B. AMENDMENTS TO RULES AND REGULATIONS: -

I. The following Annexure shall be added at the end of the Rules and Regulations, namely:

# ANNEXURE

# (Referred to in Rule 3(5))

1. Dr. Malcolm S. Adiseshiah (Nominee of Chief Minister)

President.

2. One of the Members of the State Council to be nominated as Vice President by the Government

Vice President.

# Government Officials \

3. Chief Secretary

Member

- 4. Chairman of the State Member Planning Commission, Madras-5.
- 5. Commissioner and Secretary to Government, Planning and Development Department, Madras-9.

Member

6. Commissioner and Secretary to Government, Education Department, Madras-9.

- Member

7. Commissioner and Secretary to Government, Electronics, Science and Technology Department, Madras-9.

Member

	- 3 -	
. 8.	Commissioner and Secretary to Government, Finance	
TI	Department, Madras-9.	- Member.
Repres	sentatives of Universities and Edu Institutions:-	cational
9.	Vice-Chancellor, Anna University, Madras-25.	- Member
10.	Vice-Chancellor.	
11.	Madras University, Madras-5.	- Member
114	Vice-Chancellor, · Tamil Nadu Agricultural University, Coimbatore-3.	- Member
12.	Dr.P.K.Ponnuswamy, Director, Ehomothidagan Hair	
	Bharathidasan University, Tiruchirappalli-23.	- Member
13.	Dr.R.Natarajan, Professor of Marine Biology, Annamalai University,	
	Annamalainagar-608 101.	- Member
14.	Professor A. Gnanam, School of Biological Sciences, Madurai Kamaraj University,	42
15	Madurai-21 D: .R.Pitchai,	- Member
	Professor Environmental Engineering, Anna University, Madras-25.	20.00
16.	Dr.B.Ramamurthi,	- Member
	Neuro Surgeon, No.27, Second Hain Road, CIT Colony, Madras-4.	- Nember
17.	Dr.Rajammal P. Devadoss, Avinashilingam Chettiar College of Home Sciences, Coimbatore-43.	- Member
18.M	iss.S.Baghirathi,	- remper
	Principal, Sri Parasakthi Colleges for Women, Courtallam-627 802.	- Member
19.	Professor P.V.Indiresan,	
	Indian Institute of Technology, Madras. 36.	- Member

Professor G.R.Damodaran, Director, P.S.G. Institutions, — Member 20. Professor G.R.Damodaran, Director,

# Research and Development Institutions: - 5

21. Dr.Y. Nayudamma, Ph.D.F.N.A., Distinguished Scientist, Central Leather Research Institute, Madras-20.

- Member

22. Dr.C.V.Seshadri,
A.M.M. Murugappa Chettiar Research Centre, Taramani, Madras-113. - Member

Dr.M.Ramiah, 23. Co-ordinating Director, C.S.I.R, Complex, Madras-113.

Representative of the Department of Science and Technology, Government of India, New Delhi.16. - Member

# Industrialists:

25. Thiru N. Jahalingam, 31 Poes Garden, Madras-86.

- Member

- 26. Thiru K.Srinivasan, South India Textile, Research Association, Avanasi Road, Coimbatore-14.
- Member
- Representative of Bharat Heavy Electricals Limited, (General Manager in charge of Research and Development)
  Tiruchirappalli.

Representative of Neyveli Lignite Corporation, Madras. - Member

# Bank:- 1

The General Manager of Indian Bank, 31, Rajaji Salai, Madras-1.

- Member

Dr.V.Ananda Rao, Professor of Electronics, Anna University, Madras-600 025.

- Member-Secretary.

- ii. for rule 7, the following rule shall be substituted, namely:-
  - "Vice President: One of the members of the State Council, shall be nominated by the Government as the Vice President."
- iii) in rule 8(i) for the expression, "Vice President", the expression "The President" shall be substituted;
- iv) in rule 8(iii) for the expression, "Commissioner and Secretary incharge of Education, Science and Technology Department of the Government of Tamil Nadu" the expression "Commissioner and Secretary to Government, Education Department, Government of Tamil Nadu" shall be substituted;
  - v) in rule 8(vii) for the expression, "The Vice President shall be the Chairman of the executive Committee", the expression "The Fresident shall be the Chairman of the Executive Committee" shall be substituted;
  - vi) in rule 9(i) for the expression, "The Vice President ...... Chairman", the expression "The President ..... Chairman", shall be substituted;
- vii) in rule 9(viii) for the expression, "Commissioner and Secretary to Government, Education, Science and Technology Department ..... Member", the expression "Commissioner and Secretary to Government, Education Department ...... Member" shall be substituted;
- 3. The following amendments are issued to the orders issued in G.O.Ms.No.382, Education, Science and Technology Department, dated 31.3.1984:-

# AMENDMEKTS

- I. in para 4, for the expression, "Clause 8" the expression "Rule 6" shall be substituted;
- II. in para 5 for the expression, "Article 9 of the Memorandum of Association" the expression "Rule 9 of Rules and Regulations" shall be substituted;
- III. under para 5 against item 1 for the expression,
  "Minister for Education, Science and Technology Chairman" the expression "President of the State Council Chairman" shall be substituted;
  - IV. under para 5, against item 3 for the expression, "Commissioner and Secretary, Education, Science and Technology Department, Madras-600 009 Member" the expression "Commissioner and Secretary, Education expression, Madras-9 Member" shall be substituted;

- VI) in Annexure-II, against item No.6 for the expression, "Commissioner and Secretary to Government, Education, Science and Technology Department, Madras-600 009 Hember" the expression "Commissioner and Secretary to Government, Education Department, Madras-9 Member" shall be substituted;
- VII) in Annexure-II, after item No.7 the following item shall be substituted namely:-"7A Commissioner and Secretary to Government, Electronics, Science and Technology Department, Madras-9 - Member";
- 4. In modification of the orders in para 5 of the G.O.Ms.No.382, Education, Science and Technology Department, dated the 31st March 1984, the Government direct that the first Executive Committee of the Science and Technology Council be constituted as detailed below:-
  - 1. Dr. Walcolm S. Adiseshiah, (Nominee of Chief Minister)
    Chairman, Madras Institute of
    Development Studies, Madras-20. Chairman
  - 2. Commissioner and Secretary to
    Government, Planning and
    Development Department, Madras-9. Member
  - Commissioner and Secretary to Government, Education Department, Madras-9.Member
  - 4. Commissioner and Secretary to Government, Electronics, Science and Technology Department, Madras-9. Member
  - 5. Commissioner and Secretary to Government, Finance Department, Madras-9.
  - Dr.V.C.Kulandaiswamy,
     Vice Chancellor,
     Anna University, Madras-25.
     Member
  - 7. Dr.Y.Nayudamma,
    Distinguished Scientist,
    Central Leather Research Institute,
    Madras-20.
  - 8. Dr.B.Ramamurthy,
    No.27, 2nd Main Road,
    C.I.T.Colony, Madras-4. Member

9. Professor A.Gnanam, Madurai Kamaraj University, Madurai.

- Member

10. Representative,
Department of Science and Technology,
Government of India, New Delhi.

- Member

11. Secretary of the Tamil Nadu State Council for Science and Technology.

- Member Secretary.

(BY ORDER OF THE GOVERNOR)

T.S. VIJAYARAGHAVAN, COMMISSIONER AND SECRETARY TO GOVERNMENT.

The President,
Tamil Nadu State Council for Science and Technology, Madras-20.
The Member Secretary,
State Planning Commission, Madras-5.
Commissioner and Secretary to Government,
Flanning and Development, Education, Electronics, Science and
Technology, Finance Departments, Madras-9.
The Secretary,
Department of Science and Technology, Government of India,
New Delhi 16(w.c.1) Imspector General of Registration, Madras-1.
Accountant General, Madras-35.
Accountant General, Madras-18 (by name).
Director of Treasuries and Accounts, Madras-35.
Sub Pay and Accounts Officer, Nadras-9.
Member Secretary,
Tamil Nadu State Council for Secience and Technology, Madras-9.
Registrar, Anna University, Madras-25.
Registrar, Tamil Nadu Agricultural University,
Coimbatore-3.
Registrar, Annamalai University, Annamalainagar-608 002.
Registrar, Madurai Kamaraj University, Madras-21.
The Director of Indian Instritute of Technology, Nadras-36.
Copy to:- All Members of the Council (by name)

Copy to :- All Members of the Council (by name)
Private Secretary to Chief Minister, Madras-9.
Fersonal Assistant to Minister for Education, Madras-9.
Private Secretary to Chief Secretary, Madras-9.
All Departments of Sefretariat, Electronics, Science and Technology (OP) Department, Madras-9. / Regional Manager, Indian Bank,
Rajaji Salsi, Madras-1, /Education (TES) Department, Madras-9.
Education (Rules-D) Department, Madras-9.

/ Forwarded By Order /

# Government of Tamilnadu ABSTRACT

Education – Science and Technology – Tamil Nadu State Council for Science and Technology – Minister (Education) nominated as President – Orders issued.

# **EDUCATION DEPARTMENT**

G.O.Ms.No.988 Dated 22.10.1991 Read:-

- (1) G.O.Ms.No.382 Education, Science & Technology Department dated 31.3.84
- (2) G.O.Ms.No.1310 Education (S.1) Department dt. 18.9.89
- (3) G.O.Ms.No.612 Public (Special B) Department dt. 29.4.91
- (4) From Dr.Malcolm S.Adiseshiah, Vice President and Chairman, Executive Committee, Tamil Nadu State Council for Science and Technology, D.O.Lr.No.Con.For.91-92 dt. 2.7.91.

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## ORDER:

In the Government order first read above, the Government have constituted the Tamil Nadu State Council for Science and Technology to look after Research and Development in different scientific disciplines and have approved the Memorandum of Association and Bye-laws of the Council. Now in the D.O.Letter fourth read above, Dr.Malcolm S.Adiseshiah, Vice President and Chairman of the Executive Committee, Tamil Nadu State Council for Science and Technology has expressed the need for taking up the Presidents' of the State Council either by the Hon'ble Chief Minister or by the nominee of the Chief Minister.

- 2. In the circumstances stated, under Rule 6 of the Rules and Regulations of the Tamil Nadu State Council for Science and Technology issued in G.O.Ms.No.382 EST Department dated 31.3.84 and subsequently amended in Government letter No.44887/TES.I/84-1 Education dated 12.6.'84, the Chief Minister of Tamil Nadu nominated the Minister (Education) as President of the Tamil Nadu State Council for Science and Technology.
- 3. Dr.Malcolm S.Adiseshiah, now holding the post of Vice –President of the Council and Chairman of the Executive Committee shall continue to hold the same positions in the Council till the expiry of his term.

(By Order of the Governor)

J.R.RAMANATHAN
Secretary to Government

To

Hon'ble Minister for Education, Government of Tamil Nadu, Madras-9

Dr.Malcolm S.Adiseshiah

Vice President and Chairman, Executive Committee,

Tamil Nadu State Council for Science and Technology

29, Second Main Road, Gandhi Nagar, Adyar, Madras 600020

The Secretary to Government of India, Department of Science and Technology,

Mehrauli Road, Technology Bhavan, New Delhi-110 016.

The Accountant General, Madras – 600 035.

The Accountant General, Madras – 600 018.

The Director of Treasuries & Accounts, Madras-35

The Registrar, Anna University, Madras -600 025

The Registrar, Tamilnadu Agricultural University, Coimbatore

The Registrar, Bharathidasan University, Tiruchirapalli

The Registrar, Annamalai University, Annamalainagar, Chidambaram

The Registrar, Madurai Kamaraj University – Madurai

The Registrar, Bharathiar University, Coimbatore

The Director, Indian Institute of Technology, Madras-25

### Copy to:

The Secretary to Government
Planning and Development/ Finance/ Agriculture Department
Member Secretary, State Planning Commission, Madras -5
Senior PA to Minister for Education, Madras -9
Chief Minister's Office, Madras -9
Copy to all departments of Secretariat
Copy to all members

through Member Secretary, Tamil Nadu State Council for Science and Technology, Madras-25.

### /forwarded/

on23/10; Section Officer



Tamil Nadu State Council for Science and Technology, Chennai – Reconstitution of Tamil Nadu State Council for Science and Technology and Executive Committee – Orders – Issued.

### Higher Education (B2) Department

G.O.(Ms). No.30

Dated: 07.02.2017 J < K» tUI «, i j 25, ÂUtŸS t® M© L 2048

Read:-

- 1. G.O.(MS) No.335 Higher Education (B2) Department, dated 22.10.2010
- 2. From the Member Secretary (FAC), Tamil Nadu State Council for Science and Technology, Letter No.TNSCST/GC/VR/2013 dated 23.09.2013

\_\_\_\_

### ORDER:

In the Government order first read above, the Government reconstituted the Tamil Nadu State Council for Science and Technology and the Executive Committee for a period of 3 years. The tenure of the Tamil Nadu State Council for Science and Technology and it's Executive Committee came to an end on 21.10.2013.

2. Consequently the Member Secretary (Full Additional Charge), Tamil Nadu State Council for Science and Technology, Chennai has sent a proposal for the reconstitution of the Tamil Nadu State Council for Science and Technology and the Executive Committee.

3.The Government after careful examination have decided to accept the proposal of the Member Secretary (Full Additional Charge), Tamil Nadu State Council for Science and Technology, Chennai and reconstitute the Council of Tamil Nadu State Council for Science and Technology as per rule 3 and 3(2) of Rules and Regulations of the Society and the Executive Committee of Tamil Nadu State Council for Science and Technology as per rule 8 of Rules and Regulation of Society as detailed in the Annexure I and II respectively to this order and also appoint Dr.R.Srinivasan, Scientific Officer, Tamil Nadu Science and Technology Centre as Member and Secretary in the Tamil Nadu State Council for Science and Technology who will become Member Secretary of the Executive Committee. The term shall be for a period of three years from the date of issue of this order.

### (BY ORDER OF THE GOVERNOR)

A.KARTHIK SECRETARY TO GOVERNMENT (FAC)

To:-

The Member Secretary (FAC), Tamil Nadu State Council for Science and Technology, Chennai-25 Members of the Council (thro Tamil Nadu State Council for Science and Technology, Chennai-25) The Executive Director, Tamil Nadu Science and Technology Centre, Chennai-25 Dr.R.Srinivasan, Scientific Officer, Tamil Nadu Science and Technology Centre, Chennai-25 The Accountant General, Chennai -18 The Pay and Accounts Officer, Chennai-35 Copy to:The Hon'ble Chief Minister's Office, Chennai -9

The Special P.A. to Minister (Higher Education), Chennai-9
The PS to Secretary to Government, Higher Education Department, Chennai-9
The Finance Department, Chennai-9
Sf/Sc.

//Forwarded/By Order//

Section Officer

# ANNEXURE TO G.O.(MS).No.30, HIGHER EDUCATION (B2)DEPARTMENT DATED 07.02.2017 ANNEXURE-I

Members of the Tamil Nadu State Council for Science and Technology, Chennai

Sl. No.	Name of Members	Post	Rule and Regulations of the Society
1	The Hon'ble Minister (Higher Education) Government of Tamilnadu Chennai – 600 009	President	As per Rule 6 and G.O.(Ms) No.988 Education Dept. dated 22.10.1991
2	Secretary to Government Higher Education Department Secretariat, Chennai – 600 009	Vice - President	
3	Additional Chief Secretary to Government, Finance Department Secretariat, Chennai – 600 009	Member	
4	Principal Secretary to Government Planning Development and Special Initiatives Department, Secretariat, Chennai – 600 009	Member	
5	Principal Secretary to Government Industries Department Secretariat, Chennai – 600 009	Member	As per Rule 3(i) (Government)
6	Secretary Tamil Nadu State Council for Science and Technology Chennai-600 025	Member / Secretary	
7	Director of Technical Education Directorate of Technical Education DOTE Campus, Chennai 600025.	Member	
8	Member Secretary State Planning Commission Chennai – 600 005	Member	
9	Director National Institute of Siddha Tambaram Sanatorium Chennai-600 047	Member	As per Rule 3(ii) Scientific Research and Development Institutions
10	Director Central Leather Research Institute Adyar, Chennai – 600 020	Member	

11*	Director National Institute of Ocean Technology (NIOT) Pallikaranai, Chennai 600 100	Member	*National level institute
12	Executive Director Bharat Heavy Electricals BHEL Complex, Trichy-620014	Member	
13	Director Indira Gandhi Centre for Atomic Research Kalpakkam-603 102	Member	
14	Director Indian Institute of Technology Chennai – 600 036	Member	
15	Representative from the Department of Science and Technology, Government of India Technology Bhavan, New Mehrauli Road New Delhi – 110 016	Member	
16	Managing Director ELCOT 692, Anna Salai, Nandanam Chennai-600035	Member	As per Rule 3(iii) Industries
17	Director Micro Small Medium Enterprises 65/1, GST Road, Guindy, Chennai – 600 032	Member	
18	Vice-Chancellor Anna University Chennai – 600 025	Member	As per Rule 3(iv) Universities
19	Vice – Chancellor University of Madras Chennai – 600 005	Member	
20	Vice – Chancellor Madurai Kamaraj University Madurai-625 021	Member	
21*	Vice-Chancellor Tamilnadu Dr MGR Medical University Guindy, Chennai 600 032	Member	*to represent Medicine & health
22	Vice-Chancellor Tamilnadu Veterinary and Animal Sciences University Madhavaram Milk Colony Chennai – 600 051	Member	

23	Vice- Chancellor Tamilnadu Agricultural University Coimbatore-641 003	Member	
24	Vice Chancellor Gandhigram Rural Institute Gandhigram-624 302	Member	
25	Deputy General Manager National Bank of Agriculture & Rural Development 105 & 106 N.H. Road, Chennai – 600 034	Member	
26	Chairman Board of Governors Voluntary Health Services Adyar, Chennai 600020	Member	
27	Director A.M.Murugappa Chettiyar Research Centre Taramani, Chennai – 600 113	Member	
28	Director Intellectual Property Office Intellectual Property Building GST Road, Guindy, Chennai-600 032	Member	As per Rule 3(v), 3(vi), 3(vii) and 3(viii)
29	Director Madras Institute of Development Studies 79, Second Main Road, Gandhinagar, Adyar, Chennai – 600 020	Member	
30	Director Central Institute of Brackish Water Aquaculture 75, Santhome High Road Raja Annamalaipuram Chennai 600028.	Member	

A.KARTHIK SECRETARY TO GOVERNMENT (FAC)

//True Copy//

SECTION OFFICER

### ANNEXURE TO G.O.(MS). No.30, HIGHER EDUCATION (B2)DEPARTMENT DATED 07.02.2017

### ANNEXURE-II

Members of the Executive Committee of the Tamilnadu State Council for Science and Technology, Chennai

Sl. No.	Name of Person	Post	Rule & Regulations of the Society	
1	Hon'ble Minister (Higher Education) Chennai 600009	Chairman	As per Rule 8(i)	
2	Secretary to Government Higher Education Department Fort.St. George, Chennai – 600 009		As per Rule 8(iii)	
3	Additional Chief Secretary to Government Finance Department Fort.St. George, Chennai – 600 009	Member	As per Rule 8(iv)	
4	Principal Secretary to Government Planning, Development and Special Initiatives Department, Fort.St. George, Chennai – 600 009	Member	As per Rule 8(v)	
Six S	Scientists/ Technologists administrators to be nominated by	the Governmen	t of Tamilnadu	
5	Representative from the Department of Science and Technology, Government of India Technology Bhavan, New Mehrauli Road New Delhi – 110 016	Member		
6	Vice – Chancellor University of Madras Chepauk, Chennai – 600 005	Member		
7	Director Madras Institute of Development Studies 79, Second Main Road, Gandhinagar Adyar, Chennai – 600 020	Member	As per Rule 8(ii)	
8	Vice-Chancellor Anna University, Chennai -600 025	Member		
9	Director A.M.Murugappa Chettiyar Research Centre Taramani, Chennai – 600 113	Member		
10	Director National Institute of Ocean Technology (NIOT) Pallikaranai, Chennai 600 100	Member		
11	Dr.R.Srinivasan, Scientific Officer Tamil Nadu Science and Technology Centre Chennai-600 025 (Member and Secretary)	Member Secretary	As per Rule 8(vi)	

A.KARTHIK SECRETARY TO GOVERNMENT (FAC)

//True Copy//

SECTION OFFICER



Tamil Nadu State Council for Science and Technology, Chennai – Amendments to Memorandum of Association and Rules and Regulations of the Society – Orders - Issued.

### **Higher Education (B2) Department**

G.O.(Ms). No.3

Dated 03.01.2019 விளம்பி வருடம், மார்கழி 19, திருவள்ளுவர் ஆண்டு 2049. Read :-

- G.O.(Ms) .No.382, Education, Science and Technology Department, dated 31.03.1984.
- G.O.(Ms). No.754, Education, Science and Technology Department, dated 12.06.1984.
- 3. Government Letter No.44887/TES.1/84-1 Education, dated 12.06.1984.
- G.O.(Ms). No.5, Electronics, Science and Technology Department, dated 24.01.1985.
- 5. G.O.(Ms). No.988, Education Department, dated 22.10.1991.

#### ORDER:

In the Government Order first read above, the Government issued Orders for the constitution of the Tamil Nadu State Council for Science and Technology, first Executive Committee of Science and Technology Council and approved the Memorandum of Association and Rules & Regulations of the Tamil Nadu State Council for Science and Technology. In the Government Order fourth read above, amendments were issued to the Memorandum of Association and Rules and Regulations approved in the Government Order first read above as amended in the Government Order second read above. In G.O. (Ms) No.988, Education Department, dated 22.10.1991, the Chief Minister of Tamil Nadu nominated the Minister (Education) as President of the Tamil Nadu State Council for Science and Technology.

2. The Government now have decided to create one more post of Vice President for Council of Tamil Nadu State Council for Science and Technology and one Vice-Chairman for the Executive Committee of Tamil Nadu State Council for Science and Technology with Honorarium. The Vice President-II of the Council will also function as Vice-Chairman of the Executive Committee. The post of Principal Secretary, Higher Education Department in the capacity of Member of Executive Committee be converted into Ex-Officio Co-Chairman of the Executive Committee.

When the Executive Committee is not in place or re-constituted, to manage urgent matters in some rare cases, the Government have also decided to constitute a Committee in the name of Administrative Committee with the following members:-

- The Principal Secretary to Government, Higher Education Department.
- The Secretary to Government (Expenditure), Finance Department.
- The Member and Secretary in the Tamil Nadu State Council for Science and Technology.
- To give effect to the above decisions of the Government, the following amendments are issued to the Memorandum of Association and Rules and Regulations of Tamil Nadu State Council for Science and Technology approved in Government Order first read above and subsequently amended in the Government Orders second and fourth read above, subject to passing of resolution in the next Council and Executive Committee meeting of the Tamil Nadu State Council for Science and Technology:-

	AMENDMENTS	
A.	Amendments to Memorandum of Association, -	
(a)	for Articles 4.2 to 4.11, the following Articles shall be su namely:-	bstituted
"4.2	The Principal Secretary to Government, Higher Education Department	Ex-Officio Co-Chairman
4.3	One Eminent Scientist or Retired scientist who is the Vice- President-II of the Council	Vice-Chairman
4.4	Six Scientists / Technologists, Administrators representing different interests to be nominated by the Government of Tamil Nadu	Member
4.5	Six Scientists / Technologists, Administrators representing different interests to be nominated by	

the Government of Tamil Nadu.....

Six Scientists / Technologists, Administrators representing different interests to be nominated by the Government of Tamil Nadu.....

4.6

Member

4.7	Six Scientists / Technologists, Administrators representing different interests to be nominated by the Government of Tamil Nadu
4.8	Six Scientists / Technologists, Administrators representing different interests to be nominated by the Government of Tamil Nadu
4.9	Six Scientists / Technologists, Administrators representing different interests to be nominated by the Government of Tamil Nadu
4.10	Secretary to Government, Finance Department
4.11	Secretary to Government, Planning and Development Department
4.12	Secretary of the State Council Member"
В.	Amendments to Rules and Regulations of the Tamil Nadu State Council for Science and Technology, -
	(1) in Rule 5,
	<ul><li>(a) for item (ii), the following items shall be substituted, namely:-</li></ul>
	<ul><li>"ii) (a) Vice-President – I</li><li>(b) Vice –President – II"</li></ul>
	(b) after item (v), the following item shall be added, namely:-
	"vi) Administrative Committee"
	(2) for rule 7, the following rule shall be substituted, namely:-
	"7. Vice-Presidents:-
	<ul><li>(i) One of the members of the State Council, shall be nominated by the Government as the Vice- President-I;</li></ul>
	(ii) One Eminent Scientist or Retired scientist shall be nominated by the

Government as Vice-President -II"

- (3) in Rule 8,
  - (a) for item (iii), the following item shall be substituted, namely:-

"The Principal Secretary to Government, Higher Education Department, Government of Tamil Nadu shall be the Ex-Officio Co-Chairman of the Executive Committee".

- (b) after item (viii), the following item shall be added, namely:-
  - (ix) One Eminent Scientist / Retired Scientist who is the Vice- President-II of the State Council shall be Vice Chairman of the Executive Committee.
- (4) after Rule 26, the following rule shall be added, namely:-

" 27. When the Executive Committee is not in place or re-constituted, to manage urgent matters in some rare case(s) of the Tamil Nadu State Council for Science and Technology, a Committee in the name of Administrative Committee may be constituted with the following members:-

- (a) The Principal Secretary to Government, Higher Education Department, Secretariat, Chennai – 9.
- (b) The Secretary to Government (Expenditure), Finance Department, Secretariat, Chennai 9.
- (c) The Member and Secretary in the Tamil Nadu State Council for Science and Technology".

- C. (i) In annexure –II (The composition of the first State Council for Science and Technology) of the G.O.(Ms) No.382, Education, Science and Technology (TESI) Department, dated 31.03.1984, in item No.2, for the expression Vice-President, the expression "Vice-President-I" shall be substituted.
  - (ii) after item 2, the following item shall be added, namely:-
    - "(2a) One Eminent Scientist or Retired Scientist be nominated as another Vice-President by the Government .............

Vice-President-II"

### (BY ORDER OF THE GOVERNOR)

### MANGAT RAM SHARMA, PRINCIPAL SECRETARY TO GOVERNMENT.

To

The President, Tamil Nadu State Council for Science and Technology, Chennai – 9.

The Vice-President, Tamil Nadu State Council for Science and Technology, Chennai - 9

The Secretary, Department of Science and Technology, Government of India, New Delhi.

The Member Secretary, Tamil Nadu State Council for Science and Technology, Chennai – 25

√The Inspector General of Registration, Chennai -28

The Accountant General, Chennai-18.

The Pay and Account Officer, Chennai-35.

The Director of Technical Education, Chennai-25.

The Chief Internal Auditor and Chief Auditor of Statutory Bodies, Chennai-2.

The Director of Local Fund Audit, Chennai-108.

The Registrars of all Universities, under the aegis of Higher Education Department. Copy to:

The Hon'ble Chief Minister's Office, Chennai-9.

The Special P.A to Hon'ble Minister for Higher Education, Chennai-9.

All Members of the Council / Executive Committee of the Tamil Nadu State Council for Science and Technology.

The PS to Chief Secretary, Chennai 9.

The PA to Principal Secretary to Government, Higher Education

Department, Chennai-9

All Departments of Secretariat, Chennai-9.

Sf/Sc.

//Forwarded by order//

Section Officer.



Tamil Nadu State Council for Science and Technology, Chennai – The Council of Tamil Nadu State Council for Science and Technology and Executive Committee – Reconstituted - Amendments – Orders – Issued.

### Higher Education (B2) Department

G.O.(Ms).No.4

Dated : 03.01.2019. விளம்பி வருடம், மார்கழி 19, திருவள்ளுவர் ஆண்டு 2049.

Read :-

- 1. G.O. (Ms). No.30, Higher Education (B2) Department, dated 07.02.2017.
- 2. G.O. (Ms). No.3, Higher Education (B2) Department, dated 03.01.2019.

#### ORDER:

In the Government Order first read above, Orders have been issued for the re-constitution of Council of Tamil Nadu State Council for Science and Technology and Executive Committee. Now, the Government have decided to issue the following amendment to the Government Order first read above.

### AMENDMENTS.

In the said Government Order,

a) in the Annexure-I, for Serial No.2 and the corresponding entries thereto in columns (2), and (3), the following entries shall be substituted, namely:-

2. (a)	Principal Secretary to	Vice President - I
	Government,	
	Higher Education Department,	
	Secretariat, Chennai – 600 009.	
(b)	One eminent Scientist or	Vice President - II
	Retired Scientist	

- b) In the Annexure-II.
  - (i) for Serial No.2 and the corresponding entries thereto in columns(2), (3) and (4), the following entries shall be substituted, namely:-

2.	Principal	Secretary to	Co-	As per Rule
	Government,	Higher Education	Chairman	8 (iii)
	Department,			
	Secretariat, Chennai-600 009.			

3.	One Eminent Scientist or Retired Scientist who is the Vice-President-II of	As per Rule 8(ix)
	the State Council.	

(ii) The SI. No. 3 to 11 shall be renumbered as SI. No. 4 to 12.

(BY ORDER OF THE GOVERNOR)

### MANGAT RAM SHARMA, PRINCIPAL SECRETARY TO GOVERNMENT.

4,2

To:

The Member Secretary, Tamil Nadu State Council for Science and Technology, Chennai-25. Members of the Council and Executive Committee

(thro Tamil Nadu State Council for Science and Technology, Chennai-25)

The Executive Director (i/c), Tamil Nadu Science and Technology Centre, Chennai-25

The Accountant General, Chennai-18.

√The Pay and Accounts Officer, Chennai -35

Copy to:-

The Hon'ble Chief Minister's Office, Chennai-9

The Special P.A. to Minister (Higher Education), Chennai-9.

The PA to Principal Secretary to Government,

Higher Education Department, Chennai-9.

The Law Department, Chennai-9.

The Finance Department, Chennai-9.

Sf/Sc

//Forwarded by order//

Under Secretary to Government



Tamil Nadu State Council for Science and Technology, Chennai – Appointment of Dr. M. Annadurai, Retired Scientist (ISRO) as Vice-President-II in the Council of Tamil Nadu State Council for Science and Technology – Orders – Issued.

### Higher Education (B2) Department

G.O.(Ms).No.6

Dated : 04.01.2019. விளம்பி வருடம், மார்கழி 20, திருவள்ளுவர் ஆண்டு 2049.

Read :-

- 1. G.O.(Ms). No.30, Higher Education (B2) Department, dated 07.02.2017.
- From Dr. M. Annadurai, Scientist (Retired) (ISRO) Application dated 12.09.2018 addressed to Hon'ble Chief Minister of Tamil Nadu.
- 3. G.O.(Ms). No.3, Higher Education (B2) Department, dated 03.01.2019.

### ORDER:

In the letter second read above, Dr. M. Annadurai, Scientist (ISRO) (Retired) has requested the Government to appoint him in any one of the post in Council for Science and Technology or Vice-Chancellor in Universities based on the services rendered by him in ISRO.

- 2. In the Government Order third read above, amendments were issued to the Memorandum of Association and Rules and Regulations of Tamil Nadu State Council for Science and Technology.
- 3. The Government have examined the request of Dr. M. Annadurai, Scientist (ISRO) (Retired) and decided to appoint him as Vice-President-II of the Council of Tamil Nadu State Council for Science and Technology, Chennai. Based on the Pay last drawn and pension currently being drawn by the incumbent, Government have also fixed a sum of Rs.1,00,000/-(Rupees One lakh only) as monthly Honorarium to the Vice-President-II and this can be met from the grants of the Tamil Nadu State Council for Science and Technology, Chennai. He shall hold the Office for the remaining period of Council and Executive Committee of Tamil Nadu State Council for Science and Technology, Chennai re-constituted vide Government Order first read above (or) till the necessity of the said incumbent ceases whichever is earlier.

4. This order issues with the concurrence of the Finance Department vide it's U.O.No.66521/DS(RDSS) Edn-1/2018, dated 02.01.2019.

### (BY ORDER OF THE GOVERNOR)

### MANGAT RAM SHARMA, PRINCIPAL SECRETARY TO GOVERNMENT.

To:

The Member Secretary,

Tamil Nadu State Council for Science and Technology, Chennai – 25.

Dr. M. Annadurai, Scientist (ISRO) (Retired), Bangalore.

The Director of Technical Education, Chennai-25.

The Chief Internal Auditor and Chief Auditor of Statutory Bodies, Chennai-2.

The Director of Local Fund Audit, Chennai-108.

The Accountant General, Chennai-18.

The Pay and Accounts Officer (South), Chennai-35.

Copy to:-

The Hon'ble Chief Minister's Office, Chennai-9.

The Special PA. to Hon'ble Minister (Higher Education), Chennai-9.

The PA. to Principal Secretary to Government, Higher Education Department, Chennai-9

The Finance (Education-I) Department, Chennai-9.

The Law Department, Chennai-9.

Sf/Sc

//Forwarded by order//

Under Secretary to Government

## GENERAL COUNCIL MEMBERS OF TAMIL NADU STATE COUNCIL FOR SCIENCE AND TECHNOLOGY, CHENNAI 600025 (07.02.2017 TO 06.02.2020)

Thiru K.P.Anbalagan

President, TNSCST &

Hon'ble Minister for Higher Education

Government of Tamilnadu

Secretariat, Chennai – 600 009

Thiru Mangat Ram Sharma I.A.S.,

Vice President-I, TNSCST &

Principal Secretary to Government

Higher Education Department

Secretariat, Chennai – 600 009

Dr.M.Annadurai

(Former Director, ISRO)

Vice President-II

Tamilnadu State Council for Science and Technology

DOTE Campus, Chennai 600 025.

Thiru K.Shanmugam I.A.S.,

Additional Chief Secretary to Government

Finance Department

Secretariat, Chennai – 600 009

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